

Investment in Public Sector Undertakings in Kerala

4812. SHRI V.S. VIJAYARAGHAVAN: Will the PRIME MINISTER be pleased to state:

(a) the Central investment in various Public Sector Undertakings in Kerala vis-a-vis Central investment in various Public Sector Undertakings in the country during the Fifth, Sixth and Seventh Five Year Plans;

(b) whether there has been any short-

fall in Central investments in Public Sector Undertakings in Kerala as compared to other States; and

(c) if so, the steps contemplated to increase the Central investment in various Public Sector Undertakings in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) Investment in terms of gross block in various Central PSEs in Kerala vis-a-vis all PSEs in the country during the three Five-Year Plans under reference is given below:-

(Rs. in crores)

<i>Five Year Plan</i>	<i>State of Kerala</i>	<i>All PSEs</i>
Fifth	209.54	9292.33
Sixth	408.38	29161.83
Seventh	870.02	66066.52

(b) No, Sir.

(c) Does not arise.

Development Plans of Himachal Pradesh

4813. SHRI K. D. SULTANPURI: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the details of various development plans/schemes submitted by the Government of Himachal Pradesh during the last on year to the Planning Commission for approval and Central assistance; and

(b) the action taken by the Union Government on each such plan/scheme?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ): (a) and (b). Government of Himachal Pradesh submitted its proposals for Annual Plan 1991-92 amounting to Rs. 462.80 crores against which Planning Commission approved an outlay of Rs. 410 crores including Central Assistance of Rs. 320.86 crores. Sectoral breakup was finalised in consultation with State Government. Central Assistance is provided in the form of block loan and block grant and not for specific scheme.

Sick Public and Private Sector Companies

4814. DR. K.S. SOUNDARAM: Will the PRIME MINISTER be pleased to state:

(a) the number of public and private sector companies that are in the sick list;

(b) the percentage of public and private sector units in the sick list out of the total units; and

(c) the amount of cash advanced by banks and financial institutions to sick public and private sector units to nurse such units back to health?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P. K. THUNGON): (a) to (c). The information is being collected and will be laid on the Table of the House.

Fuel efficiency Certificates to Vehicles

4815. SHRI GEORGE FERNANDES: Will the PRIME MINISTER be pleased to state:

(a) the criteria for issuing fuel efficiency certificates to motor vehicles;

(b) the automobiles/engines that have been issued the fuel efficiency certificates;

(c) whether any of the vehicles/engines have been refused such certificates;

(d) if so, the names thereof during the last 3 years; and

(e) the reasons for the refusal of these certificates?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) to (e). Fuel Efficiency norms have been prescribed for various automotive vehicles depending upon their engine capacity. These norms are being viewed and upgraded from time to time. A Fuel Efficiency Committee considers the test reports furnished by the designated testing

agency based on the tests conducted by it on two vehicles of the same model selected at random by the testing agency from the production plant and certificates so issued on the basis of the Committee's recommendations are valid for one year. The certificates are model specific and cover a wide range of vehicles. The issue of a fuel efficiency certificate has been linked to the grant of certain fiscal concessions. As per the Customs Notification issued by the Ministry of Finance in this behalf, vehicles which met the prescribed norms and were being manufactured under approved programme were to be issued fuel efficiency certificates. No vehicle which fulfilled the above conditions has been denied the fuel efficiency certificates.

Investment in Industrial Venture in Maharashtra

4816. SHRI ANNA JOSHI: Will the PRIME MINISTER be pleased to state:

(a) the proposals pending before the Union Government for investment in new industrial ventures in Maharashtra State;

(b) the percentage of central investment for industrial ventures in this State during 1988-89, 1989-90 and 1990-91;

(c) whether there is any proposal for new ventures for downstream industries in Maharashtra; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN): (a) As on 30th June, 1991, 573 applications were pending for grant of Letters of Intent to set up industrial units in Maharashtra.

(b) Statewise percentage of investment by Central Public Sector Undertakings is